

National Company Law Tribunal

Allahabad Bench

CP No.(IB) 171/ALD/2018

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 5.09.2018

NAME OF THE COMPANY: APL Apollo Tubes Ltd. Vs. G S Express Pvt. Ltd.

SECTION OF I & B CODE: 9 IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

CP NO. (IB) 171/ALD/2018

Sh. Manish Agarwal (IRP) and Ms Babita Jain (PCS) alongwith Anuj Kumar, Advocate for the IRP, is present in the Court.

Learned counsel for the IRP has filed detail of expenses and fee in compliance of our direction dated 20th August, 2018. It appears from the record that total expenses are Rs.2,24,112/- whereas, he has received Rs.3,80000/- from the Corporate Debtor company. The details of expenses have been given by the IRP, but no receipts of amount are furnished. During the visit at Lucknow, a company Secretary Lekhraj Bajaj, who stayed for 4 days in Lucknow, has charged Rs.35,000+6300 GST as fees of Company Secretary.

It is further stated in the application that Chartered Accountant Mr Sanjeev Kumar also came and stayed four days in Lucknow and he charged Rs.40,000/- including GST Charges, but receipt has not been filed relating to this.

After the detailed scrutiny of expenses & work done by the IRP, we allow the total payment of only Rs.2,00000/- against the total expenses & fees incurred in the CIRP and further order to refund the balance amount of 1,80000/- to corporate debtor Company out of the total amount of Rs.3,80,000/- received by him.

Dated: 05.09.2018

**SAROJ RAJWARE,
MEMBER (T)**

**V.P. SINGH,
MEMBER (J)**